

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-345(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal Applicant/petitioner
v.
M/s. Vardhman Estate & Developers Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant Mr. Shantanu Malik & Ms. Shruchi Segwar, Advs.
For the Respondent(s):

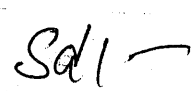
ORDER

Notice of the petition to the respondent for 28.05.2019.

Process dasti as well.

List for further consideration on 28.05.019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)